

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
CHENNAI

ORIGINAL APPLICATION No: 189 of 2017 (SZ)

IN THE MATTER OF

R.Gokulraj, Advocate,
No.197/8,J.N.Road,
Oil Mill, Thiruvallur

..... Applicant

Vs

1. The Government of Tamil Nadu,
Rep. by its Secretary,
Municipal Administration and Water Supply Department,
Fort. St. George,
Chennai-9
2. The Commissioner of Municipal Administration,
Ezhilagam Annex, 6th Floor,
KamarajarSalai,
Chennai-9.
3. The District Collector,
Tiruvallur.
4. The Tamil Nadu Pollution Board,
Rep. by its Member Secretary,
No.76, Anna Salai,
Guindy, Chennai.
5. District Environmental Engineer,
No.41, Judges Colony, Periyakuppam,
Tiruvallur 602001.
6. The Chief Engineer,
Tamil Nadu Water Supply and Drainage Board
No.8, 1st East Main Road,
Gandhi Nagar,
Vellore-631006.
7. The Municipal Commissioner,
Tiruvallur Municipality,
Tiruvallur.
8. The Chief Engineer,
Water Resources Department,
Chennai-600 005.

...Respondents

3.D

REPORT FILED BY THE 3rd RESPONDENT

I Dr. Alby John Varghese S/o. John Varghese, aged about 33 years now working as District Collector Tiruvallur, now come down do Chennai to swear to this affidavit, do hereby solemnly affirm and sincerely state as follows.

1. I am the District collector of Tiruvallur District and 3rd Respondent herein and well acquainted with the facts of the case from the connected files.

2. I humbly submit that on 21-05-2021, this Hon'ble Tribunal has directed to file an independent report regarding the action taken with regard to the Bio-mining of the legacy waste in the Thalakanchery belonging to the Thiruvallur Municipality.

3. As per the inspection, it was found that the Bio-mining process had earlier progressed to the extent of 45,000 Cubic Meters out of 46,000 Cubic Meters. Subsequently in the study by the CES, Anna University, the already bio-mined waste of the extent of 3000 Cubic Meters was found insufficiently processed. Therefore the said mined waste were directed to be once again processed.

4. Due to this requirement to re-process the waste and due to the intervening second Wave of the Pandemic, the completion of the bio-mining process has been delayed. The Contractor has undertaken to complete the entire bio-mining on or before 15-08-2021.

5. I humbly submit that I am periodically reviewing the activities related with the Solid Waste Management Rules 2016 in the jurisdiction of 7th respondent and I submit that the operations of the 7th respondent are being carried on in compliance with the 2016 Rules. Management rules 2016 by the following manner.

1. Door to Door Collection and Segregation :

There is a Stream of separate Collection of Wet and Dry wastes by segregating at door steps in all Wards of the Municipality by using Pushcarts, Battery Operated Vehicles (BOV) and Light Motor Vehicles (LCV).

About 50% of the total generation is wet waste and the remaining other dry waste such as Rubber, Plastic, Glass, metal and C&D waste is 50%

2. Processing of Wet Waste :

All collected wet wastes from the Vegetable Market, Commercial Establishments and residences are brought to the nearby Onsite Composting Centers (OCC) which are functioning in 17 places of the Municipality for composting process and total quantity of wet waste processed through OCC is 8.18 MT. The major portion of the wet wastes are processing in Micro Composting Centre (MCC), Ikkadu and generated in 1-16 wards. In which, 4 MT of wet wastes are being processed per day. The entire quantity of wet waste is scientifically treated and converted as compost manure.

3.Dry Waste :

All collected Dry waste is being re-segregated into recyclable and saleable, non-saleable, Plastics, Combustible and non-combustible at Resource Recovery Center (RRC). The all recyclable usable wastes are handed over to the informal waste collector who is inturn sending it to the recycling industries.

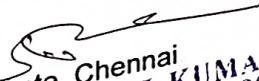
The Plastic waste is being handed over to the Cement Factories for Co-Processing.

I humbly submit that a periodical review is being conducted regularly regarding the compliance of Solid Waste Management Rules implementation by the Urban local body and necessary instructions were issued time to time to Tiruvallur Municipality.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept my report and thus render justice.

Solemnly affirmed at Chennai on this 28th day of July 2021 and signed his name in my presence.


District Collector
Thiruvallur
BEFORE ME


Advocate, Chennai
S. RAM SENTHIL KUMAR
ADVOCATE, E. No.2522/06
D5, 31/15, 1st Main Road,
Gandhi Nagar, Adyar,
Chennai - 600 020.